



The Goa [Extension of Electricity (Supply) Act] Act, 1995

Act 16 of 1995

Keyword(s):

Electricity

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**The Goa [Extension of the Electricity
(Supply) Act] Act, 1995**

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The Goa [Extension of the Electricity (Supply) Act] Act, 1995 (Act No. 16 of 1995) [12-8-1995] published in the Official Gazette, Series I No. 22 dated 31-08-1995 and came into force at once.

Arrangement of Sections

1	Short title and commencement
2	Extension of the Electricity (Supply) Act, 1948 to State of Goa
3	Repeal and Saving

GOVERNMENT OF GOA

Department of Law

(Legal Affairs) Division

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Notification

7-15-95/LA

The Goa [Extension of the Electricity (Supply) Act] Act, 1995 (Goa Act 16 of 1995) which has been passed by the Legislative Assembly of Goa on 6-7-1995 and assented to by the Governor of Goa on 12-8-1995, is hereby published for the general information of the public.

P. V. Kadnekar, Joint Secretary (Law).

Panaji, 17th August, 1995.

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The Goa [Extension of the Electricity (Supply) Act] Act, 1995

(Goa Act No. 16 of 1995) [12-8-1995]

AN

ACT

to provide for the extension of the Electricity (Supply) Act, 1948 to the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Forty-sixth Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa [Extension of the Electricity (Supply) Act] Act, 1995.

(2) It shall come into force at once.

2. Extension of the Electricity (Supply) Act, 1948 to State of Goa.— The Electricity (Supply) Act, 1948 (Central Act 54 of 1948), as in force in the territories to which it generally extends, is hereby extended to the State of Goa.

3. Repeal and Saving.— So much of any law in force in the State of Goa as corresponds to the Electricity (Supply) Act, 1948 (Central Act 54 of 1948), shall stand repealed as from the date of coming into force of this Act in the State of Goa:

Provided that the repeal shall not affect —

(a) the previous operation of any law so repealed or anything duly done or suffered thereunder; or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under any law so repealed; or

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against any law so repealed; or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation or liability, penalty, forfeiture or punishment, as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed:

Provided further that subject to the preceding proviso, anything done or any action taken (including any rule made) under any law so repealed shall, so far as they are consistent with the said Act, be deemed to have been done or taken under the corresponding provisions of the said Act as extended to the State of Goa by this Act and shall continue to be in force accordingly unless and until superseded by anything done or any action taken under the said Act.

Secretariat Annexe,
Panaji.
17th August, 1995.

B. S. SUBBANNA,
Secretary to the Government of Goa,
Law Department (Legal Affairs).